[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

New Delhi, dated the 11th December, 2009 20 Agrahayana, 1931 (Saka).

Notification

No. 177 /2009 - CUSTOMS (N.T.)

G.S.R. (E).- In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/97-Customs (N.T.), G.S.R. No. 193(E) dated the 2nd April, 1997, namely:-

2. In the Table to the said notification, against serial number 9, relating to the State of Maharashtra, after item (xiii), the following item in column (3) and the corresponding entry in column (4) shall respectively be inserted, namely:-

(3)	(4)
"(xiv) Mulund (Mumbai)	Unloading of imported goods and the loading of export goods"

[F. No. 434/24/2009 - Cus.IV]

(Navraj Goyal)

Under Secretary to the Government of India

Note: The principle Notification was published in the Gazette of India vide notification no. 12/97-Customs (N.T.), dated the 2nd April, 1997, [G.S.R. No. 193(E) dated the 2nd April, 1997] and was last amended by notification no. 23/2009-Customs (N.T.), dated the 27th February, 2009 [G.S.R. No. 139 (E), dated the 27th February, 2009].